

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 93 of 2011 & IA No. 163 of 2011

Dated: 9th January, 2012

**Present : Hon'ble Mr. Justice P.S. Datta, Judicial Member
Hon'ble Mr. V. J. Talwar, Technical Member**

Kanan Devan Hills Plantation Co. P. Ltd & Ors. Appellant (s)

Versus

**Kerala State Electricity Regulatory Commission
& Ors Respondent (s)**

Counsel for the Appellant (s): Mr. Josph Kodianthara, Sr. Adv.
Mr. M.P. Vinod &
Mr. Biju Raman

Counsel for the Respondent(s): Mr. M.T. George &
Mr. G. Srinivasan for R-2.

ORDER

Learned counsel for the appellant commences his submissions. Learned counsel for the Commission submits that he will file counter affidavit during the course of the day after serving copy on the other side. Learned counsel for the respondent no. 2 has already filed reply. Learned counsel for the appellant is at liberty to file rejoinder before date of next hearing. Therefore, hearing stands part heard.

Post the matter for further hearing on **16th February, 2012.**

**(V.J. Talwar)
Technical Member**

**(P.S. Datta)
Judicial Member**

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